

**BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 140 of 2025

In the matter of:

Sandeep Rathee

Applicant

Versus

State of Haryana & Ors.

Respondent

INDEX

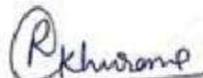
Sr. No.	Particular	Page No.
1.	Report of the Joint Committee in the matter of O. A. No.140/2025; Sandeep Rathee V/s State of Haryana & Ors. in compliance to the order dated 07/04/2025 passed by Hon'ble NGT.	1-6
2.	Annexure-1 - Copy of Hon'ble NGT order dated 07/04/2025.	7-8
3.	Annexure-2 - Copy of attendance sheet of Joint committee of inspection dated 15/05/2025.	9
4.	Annexure-3 - Copy of photographs of construction materials, including bricks and structural steel found scattered at the site during joint inspection dated 15/05/2025.	10-11
5.	Annexure-4 - Copy of satellite image of the site upto 31/05/2024.	12
6.	Annexure-5 - Copy of statement of various stakeholders in the presence of local police.	13-35

Dated: 06/08/2025

Place: Panipat


**Regional Officer,
HSPCB, Panipat.**

Through



Rahul Khurana, Advocate
A-174, 2nd Floor, Defence Colony
New Delhi, 09811894060
rkhuranalegal@gmail.com

Report of the Joint Committee in the matter of O. A. No. 140/2025; Sandeep Singh V/s State of Haryana & Ors. in compliance to the orders of Hon'ble NGT

1.0. Background and the Orders of Hon'ble National Green Tribunal:

In the original application, the applicant has alleged illegal felling of around 50-60 neem and peepal trees from Khasra No. 221 in Village Manana, Block Samalkha, District Panipat, Haryana. The allegations of the applicant is that these trees have been cut by the respondent no. 6- Sarpanch of village Manana with ulterior motive and commercial gains for the construction of a banquet hall on that land. The applicant also alleges that timber obtained from illegally cut trees has been sold in lakhs of rupees by the respondent no. 6 along with her husband.

Hon'ble National Green Tribunal in its order dated April 7, 2025 (**Annexure-1**) observed and directed, as follows:

Para 06: Considering the seriousness of allegation made in the OA, we also appoint a joint Committee comprising the representatives of Member Secretary, CPCB, Member Secretary of Haryana State PCB, RO, MoEF&CC, Chandigarh, the PCCF, Chandigarh, Director Veterinary Services, State of Haryana and Sub-divisional Magistrate Samalkha. The Sub-divisional Magistrate, Samalkha will act as coordinating agency in the Joint Committee. The joint Committee will visit the site, ascertain the extent of illegal felling of trees, persons responsible for same and also suggest the remedial measures. The joint Committee is directed to submit the report within eight weeks.

2.0. Compliance of the direction of Hon'ble NGT:

2.1. Constitution of the Joint Committee:

A Joint committee consisting of following officials was constituted :

- i. Shri Amit Kumar, HCS SDM Samalkha
- ii. Mrs. Vijay Laxmi, IFS, DFO Panipat (Representative Principal Chief Conservator of Forests, Haryana)
- iii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Representative of Member Secretary, Central Pollution Control Board)
- iv. Shri N.K. Dimri, Technical Officer, MoEF&CC, IRO, Chandigarh (Representative of Ministry of Environment, Forest and Climate Change, Government of India)
- v. Shri Shivendra Singh, Scientist 'B', HSPCB, Regional Office, Panipat (Representative of Member Secretary, Haryana State Pollution Control Board)

Handwritten signature and date: 05/08/25

2.2. Site Visit:

The Joint committee visited the site under reference on May 15, 2025. The Joint Committee also associated the following stakeholders during the site inspection, for interaction and reaching to the conclusion.

- Mr. Sandeep Rathi, Complainant
- Sarpanch, Panches and Residents of Village Manana
- Mr. Shailesh Singh, HVS, Veterinary Doctor Samalkha
- Mr. Rajesh Kumar, Kanungo, Tehsil Samalkha
- Mr. Praveen Singh, Village Secretary, Village Panchayat Manana
- Praveen Kumar Husband of Sarpanch

The representatives of the local Police were also present during the site inspection. The attendance sheet is attached as **Annexure-2**

2.3. Findings of the Joint Committee:

1. The Joint Committee observed evidence of excavation and construction activities at the site located within the premises of the Veterinary Hospital, Village Manana, Block Samalkha, District Panipat, the area from which trees were reportedly cut, as alleged by the complainant.
2. Construction materials, including bricks and structural steel, were found scattered at the site; however, no one came forward to claim ownership of these materials. *-Annexure-3.*
3. Approximately 10 trees were found to be still standing within the premises of the Veterinary Hospital, Village Manana, Block Samalkha, District Panipat.
4. The joint committee tried to obtain free satellite images of the area by plotting the coordinates of the leased mining area on the Google Earth platform and accessing open-source satellite images from Airbus (EU) for the year 2018-2024. It was found that around 30 mature green trees can be seen in the satellite images available for the period upto May 31, 2024. The satellite images obtained by the Joint Committee are attached as **Annexure-4**.
5. The Joint committee also recorded statements from various stakeholders in the presence of local police, which are reproduced below (**Annexure-5**).
 - i. **Smt. Kavita, Panch ward no. 6:** I, Smt. Kavita Devi, a permanent resident of Village Manana, states that I was absent during a Gram Panchayat resolution on August 9, 2024, and have no knowledge of tree cutting in Animal Hospital Manana.

W
May 15/08/2025

- ii. **Mrs. Manjeet Wife of Shri Azad Singh, Panch Ward No. 17:** I do hereby state that I have signed the resolution passed by the gram Panchayat on August 9, 2024, and agreed with building a community hall in the existing animal hospital. I know nothing about tree cutting.
- iii. **Shri Anil Rathi: Son of Shri Ranjit Singh, Panch Ward 14 :** I am a permanent resident of village Manana. My signature is not on proposal dated August 9, 2024, but agreed with the community center in Animal Hospital Manana.
- iv. **Mrs. Muniya Wife of Shri Dharamveer Panch :** I do hereby deny the signing at resolutions on August 9, 2024, and December 11, 2024. I know nothing about the felling of the trees.
- v. **Mrs. Seema Devi, Wife of Sunil Panch Ward No. 12 :** I do hereby deny the signing at resolutions on August 9, 2024, and December 11, 2024. I know nothing about the felling of the trees.
- vi. **Mrs. Babli, wife of Rakesh,** confirm that I was present when the proposal was passed by the Gram Panchayat on August 9, 2024. I consent to the construction of a community center in the animal hospital, as mentioned in point 9. I have no knowledge of tree cutting.
- vii. **Mrs. Sonia, Wife of Sombir, Panch ,Ward No. 15 :** I, Sonia, wife of Sombir, declare that I signed the proposal passed by the Gram Panchayat on August 9, 2024, in my presence. I consent to the construction of the community center in the animal hospital, as mentioned in point 9. I have no information regarding tree cutting.
- viii. **Statement of Truck Drivers namely Mr. Vicky and Mr. Narender:** On May 15, 2025, Mr. Narendra, son of Randhir Singh, stated that his truck, Tata 2518, was used to carry the timber in February 2025 in village Jaurasi. The drivers were Mr. Vicky and Ramesh.
- ix. **Statement of Mr. Arun Jain, Contractor:** I, Arun Jain, contractor, state that in February 2025, I was instructed by Sh. Sandeep Rathi to transport tree stumps and trunks from the animal hospital to village Jaurasi. I was told to dispose off them in an empty space. I have no further knowledge.

Wm

Ref
106/09/25

- x. **Statement of Mr. Ramesh alias Kala, Son of Shri Lalchand :** I, Ramesh alias Kala, resident of village Manana, state that trees were uprooted by a JCB driver at the Animal Hospital Manana. Sarpanch husband Shri Praveen awarded me a contract to cut and chop the trees for Rs. 5000. I completed the work in three days and received Rs. 2800 as wages.
- xi. **Statement of Mr. Sandeep Rathi, Resident of Village Manana:** I, Sandeep Rathi, a resident of Village Manana, hereby provide my statement regarding the events surrounding the cutting of trees at the animal hospital in our village.

On January 5 or 6, 2025, I met Arun Jain, a contractor, in Samalkha, where I deliver milk from my cow dairy farm. Sh. Arun informed me he has undertaken construction work at the animal hospital in our village. He stated that the trees at the site were being cut by the Sarpanch. I was asked to report back to him (Arun) on the progress of the work. Upon my return to the village, I visited the animal hospital and contacted Arun to inform him that the trees had been cut also to provide the necessary machinery and vehicle for the work.

Subsequently, I came to know that the trees had been cut without following the proper procedures. I filed a complaint with the National Green Tribunal (NGT) and provided evidence, including a video recording of the incident, which shows the Sarpanch's husband, Praveen, overseeing the tree cutting. I request that an impartial investigation be conducted into this matter.

- xii. **Statement of Sarpanch Gram Panchayat Manana:** I, Rekha, Sarpanch of Gram Panchayat Manana, provide my statement in response to the allegations made by the complainant Sh. Sandeep Rathi.

The trees at the animal hospital were cut by Sandeep Rathi, who is the husband of Rani Devi, Panch. As the husband of a Panch, Sandeep Rathi has no authority to interfere in the work of the Gram Panchayat. Furthermore, no resolution was passed by the Gram Panchayat regarding the development work at the animal hospital. I deny any involvement in the cutting of trees and request for the investigation into the illegal cutting of trees at the veterinary hospital in Village Manana.

[Handwritten signature]

[Handwritten signature]
06/08/2025

6. The Joint Committee also examined various evidence, including:
 - **Revenue records:** Showing the land ownership and details of the veterinary hospital.
 - **Panchayat records:** Revealing a proposal to build a Marriage Palace on the land, but no approval for cutting trees.
 - **Testimonies:** From Mr. Sandeep Rathi and Mr. Praveen Kumar, as well as the contractor, Shri Arun Jain and other eminent citizens from the village Manana.
 - **Call records and videos:** Confirming the involvement of Mr. Sandeep Rathi and Mr. Praveen Kumar in the tree cutting.
7. As per the recent Jamabandi year 2019-20, the said area (4 Kanal 9 Marla) **Khasra number 221** is owned by the Animal Husbandry Department and there is a veterinary hospital on the spot.
8. Green trees have been cut from about 350 square yards on the spot and construction (building foundation work) was also found to be going on at the said place. Present Sarpanch's husband Mr. Praveen Kumar and complainant Mr. Sandeep Rathi also got their testimony done in their favour.
9. Gram Panchayat Manana Proceeding Register dated 09.08.2024 and proposal dated 09-08-2024 were also observed. A proposal dated 09-08-2024 has been passed by the Gram Panchayat to build a Marriage Palace on the said land. No correspondence has been made by the Panchayat regarding the approval & valuation of cutting trees from the said place and about 30 trees have been found illegally cut without approval.
10. During the investigation, the contractor of the said building, Shri Arun Jain was also called on the spot through telephone. Shri Arun Jain has stated in his oral and written statements that in January 2025, he was instructed by Shri Sandeep Rathi, the complainant and others to put the trees in a vehicle and dump them at the pond of village Jaurasi. A call record regarding these statements was found available in the phone of Shri Arun Jain, which was played by him to the members of the committee on the spot. The details of the said call record are attached herewith in a pen drive.
11. Another video was also shown by the complainant, in which Sarpanch's husband Mr. Praveen Kumar is also seen sitting on the spot during the cutting of trees.

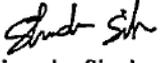
Mr.

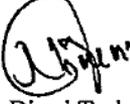
File 06/08/2025

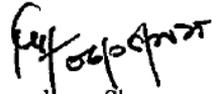
3.0 Conclusion and Suggestions for Remedial Measures:

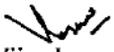
- i. Based on the inspection of the site, questioning/interaction with various stakeholders, examination of the Panchayat records and the revenue records, satellite images, the members of the Joint Committee have come to the conclusion that:
- ii. *About 30 trees were cut illegally on the land of the veterinary hospital in village Manana, in which complainant Mr. Sandeep Rathi himself was involved and Sar-panch's husband Mr. Praveen Kumar also has a role.*
- iii. *An attempt has been made by the complainant Sh. Sandeep Rathi to mislead the Hon'ble NGT.*
- iv. The inspection revealed that approximately 30 trees were cut illegally from the veterinary hospital's land, which is owned by the Animal Husbandry Department. The investigation found that Mr. Sandeep Rathi and Mr. Praveen Kumar were both involved in the illegal cutting
- v. It is recommended that environmental compensation equivalent to ten times the number the trees illegally felled with the involvement of the complainant, Shri Sandeep Rathi, and the Sarpanch's husband, Shri Parveen Kumar should be imposed by the Local Administration, if approved by Hon'ble National Green Tribunal. Considering an estimated survival rate of 60%, the violators should be directed to plant a total of 500 trees on Panchayat land, which must be maintained by Panchayat under the supervision of the local administration.

The above factual report of the Joint Committee is submitted for the consideration of Hon'ble NGT and may kindly be taken on record. The Joint Committee shall abide by further directions of Hon'ble NGT, in the matter.


Prof. Shivendra Singh,
Scientist 'B', HSPCB, RO,
Panipat


N.K. Dimri, Technical
Officer, MOEF&CC, RO,
Chandigarh


Dr. Narender Sharma,
Scientist 'F', CPCB, RD,
Chandigarh


Mrs. Vijay Laxmi, IFS,
DFO, Panipat,


Amit Kumar HCS, SDM
Samalkha

Date: 04/08/2025

Item No. 4

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 140/2025

Sandeep Rathee

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 07.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Adv.

ORDER

1. In this Original Application (OA), the Applicant has alleged illegal felling of around 50-60 neem and peepal trees from Khasra No, 221 in village Manana, Block Samalkha, District Panipat, Haryana. The allegation of the applicant is that these trees have been cut by the Respondent No. 6- Sarpanch of village Manana with ulterior motive and commercial gains for the construction of a banquet halls on that land. The Applicant also alleges that timber obtained from illegally cut trees has been sold in lakhs of rupees by the Respondent No. 6 along with her husband.

2. Learned Counsel for the Applicant during hearing has referred to Annexure A/2 a communication dated 07.01.2025 sent by the Veterinary Surgeon, GVH Samalkha to the SHO Police Station Samalkha informing about the illegal felling of trees and making a request to register a FIR. Learned Counsel submits that no action on the said communication has been taken. She has also referred to the newspaper report Annexure A/6 containing the news of illegal felling of trees by the Sarpanch of the village.

She has pointed out the photographs collectively filed Annexure A/1 page 25 onwards to show that a large-scale illegal felling of trees has taken place.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

5. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

6. Considering the seriousness of allegation made in the OA, we also appoint a joint Committee comprising the representatives of Member Secretary, CPCB, Member Secretary of Haryana State PCB, RO, MoEF&CC, Chandigarh, the PCCF, Chandigarh, Director Veterinary Services, State of Haryana and Sub-divisional Magistrate Samalkha. The Sub-divisional Magistrate, Samalkha will act as coordinating agency in the joint Committee. The joint Committee will visit the site, ascertain the extent of illegal felling of trees, persons responsible for same and also suggest the remedial measures. The joint Committee is directed to submits the report within eight weeks.

7. List on 08.08.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

April 7, 2025
Original Application No. 140/2025
A..

~~श्री/श्री~~ ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~
श्री/श्री ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~

श्री/श्री ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ (श्री/श्री)
श्री/श्री ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~
श्री/श्री ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~

- (1) Sh. M. K. Sinri Technical Officer MOEFCC Chandigarh
- (2) Shivendra Singh Scientist - B HSPCB Panipat
- (3) Dr. Narman Sharma RD, UPB, Ind
- (4) Dr. Vijay Laxmi, IFS DFO, Panipat
- 5) Dr. Shailesh Singh, HV.S. Veterinary Surgeon
- 6) Parveen Singh GS Gram Sachiv
- 7) Sandeep Rastogi Sr. Manager of Environment Complaint
- (8) Rajesh Kumar O.K. O.K. O.K.
- 9 ~~श्री/श्री~~ ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~
- 10 ~~श्री/श्री~~ ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~
- 11 ~~श्री/श्री~~ ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~
- 12 ~~श्री/श्री~~ ~~एन/ए~~ ~~डि/डी~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~ ~~के/के~~ ~~एन/ए~~

(SDO (U) Jammu)

Annexure-3: Photographs taken by the Joint Committee.



Annexure-4: Satellite Images of the site.**10 October 2021****08 May 2022****31 May 2024**

मान सदीप राठी निवासी गांव सवना

70277-66601

Jairy No Peshi/Ste ho/BC/DLC/ MRE Nazir/MC/OC/RTI/ALG

21/5/21

SDC (C) Samalkha

मैं सदीप राठी पुत्र श्री रामसिंह गांव सवना का स्थाई निवासी हूँ। यह है कि मेरा अपना गांव डैरी फार्म है। व मैं हर रोज डूध देने के लिए सुबह शाम समाकखा जाता था। मेरी रीति में दिनांक 05 या 06 जनवरी 2021 को शाम को समाकखा गया तो वहाँ पर मुझे अरुण डैरीफार्म मिला जिसको मैं अच्छे से जानता हूँ। अरुण मुझसे कहा कि आपके गांव के पशु अस्पताल में मुझे विनिमय करवा दिया है और वहाँ पर खेड़ पैड सरपंच द्वारा निमगावृषाल बनवाए जा रहे हैं एक बाल आप गांव जाकर बतागा कि किना काम हो चुका है ठीक लहे। अनुसार मैं वापिस आते समय पशु अस्पताल रुक गया और अरुण के पास लोग करके बताया कि मैं थकी पर हूँ फुड कवा दिस वर है आप पशु मीन देा व बाड़ी। उक्त मामले की शिकायत सर्व सरपंच पीत सदीप पुत्र रमेश द्वारा पशु चिकित्सक व एस.डी.एम समकखा को दी जा चुकी थी जिस को मैंने कुछ मायुक्त नहीं था। कुछ दिनों बाद मुझे पता चला कि सरपंच व डैरीफार्म पीत द्वारा जो पैड कोट गए है वह निमगावृषाल नहीं कोट गए है तो मैंने उक्त मामले की शिकायत की व नया मैं कैसे करवा किना।

सेवा सं,

65

14

स्वच्छ विकास एवं पंचायत (आधिकारी)
समाचार

विषय: ग्राम पंचायत मनावा नी शिमलात युनि

पूर्व सरपंच पाठ की शिकायत पर पशु चिकित्सक
 समाज ने धाना समाज में भी सरपंच के
 खिलाफ 09.01.2025 को शिकायत दी थी। सरपंच
 द्वारा दिनांक 09.08.2024 को प्रस्ताव नं 8 के बिन्दु न 9
 व दिनांक 11.12.2024 के प्रस्ताव नं 6 के तहत किया
 है कि हिन्दु धर्म पाना में शादी समारोह को जगह
 कम होने के कारण पशु अस्पताल में वेंकट हाल
 का निर्माण कराया जाए। उक्त मामला की विधियां
 कुछ लोगों द्वारा बना ले गई थी व उसको गांव
 के panchayat group में पंचाल की किया गया था।
 उक्त विधियों में सरपंच पाठ पञ्चन में पर धरकर
 फेंक दिया रहा है स्पष्ट देख रहा है व जिसने
 फेंक को है वह भी बता रहा है कि उसको
 विकास हाल पंचायत में कर ले कर बनाया या व
 विकास उस समय सरपंच पाठ का अधिकार था।
 मेरे द्वारा पञ्च कोले के सम्बन्ध में सारी विधियां
 जांच करी को कर 15.05.2025 को पंच
 ग्राम में जल कर दे की गई है। कोले विधान
 है कि उक्त मामला की निष्पत्ता गांव की नज़र।

संवीर राव

(Signature)

(Do (C) Samalcha)

ब्याज किया है कि मैं रेखा ग्राम पंचायत मनाना, तह0 समालखा, जिला पानीपत की सरपंच हूँ, जो जांच जनाब महोदय के समक्ष आई है, जो पशु हस्पताल के अन्दर से पेड़ कटवाने बाबत है, यह पेड़ संदीप राठी पुत्र रामसिंह निवासी गांव मनाना ने कटवाये थे, जो रानी देवी पंच का पति है। पंच पति होने के नाते वह ग्राम पंचायत के कार्यों में हस्तक्षेप करता रहता था, जहां से पेड़ काटे गये हैं, वहां ग्राम पंचायत द्वारा कोई निर्माण कार्य या अन्य कोई कार्य नहीं कराया गया था और ना ही कोई पशु हस्पताल में विकास कार्य कराने बाबत ग्राम पंचायत मनाना द्वारा कोई रेजुलेशन किया गया था, बल्कि रेजुलेशन नं.9 दिनांक 09.08.2024 में सिरियल नं.9 पर बाद में संदीप राठी ने मिली भगत करके मुझे फसाने व बदनाम करने की नियत से एक लाइन लिखी गई "पशु हस्पताल में सामुदायिक केन्द्र का निर्माण" जो बाद में लिखी गई है, जो मेरे संज्ञान में बाद में आई, बल्कि संदीप राठी की एक ऑडियो प्राप्त हुई है, जिसमें संदीप राठी ने पेड़ कटवाने व लोड कराने की बात स्वीकार की है। इसलिए आपसे प्रार्थना है कि पेड़ ना तो पंचायत द्वारा कटवाये गये हैं, बल्कि मुझे बदनाम व फसाने के लिए साजिश रची गई है। दोषी के खिलाफ इस संदर्भ में सख्त कानूनी कार्यवाही की जाए।

ब्यानकर्ता

Rekha
22/05/2025

रेखा, सरपंच ग्राम पंचायत मनाना,
तह0 समालखा, जिला पानीपत।
मो.8684810101

Rekha
(SDO (U) Yamalkha)

डिमान फिका सि में एमेय उर्फ आला
पुत्र श्री लालचन्द जाति सिन्हा (सीवा)

गौव मनाना, तहसीला लालमण ज

(पाली सिन्हा) पुत्र (सीवा) पशु-अस्पातल

मजाना न पेड JCB चालक द्वारा

उखाटे गये थे तथा उखाटे गये पेडा

की करारी व दुकाने करारी का ठेका

सुरपय पति श्री सुरेश न 2500/- रुपये

को दिया था। जिन पेडा को भी

लगातार 3 दिन न काट दिया था तथा

गुह मजदूरी से लगभग 2800/- ही

सुरपय पति द्वारा दिये गये थे,

को जमा गुह कुल नहीं पता

डिमान लिखा है गुह (लगा है)

(Case)



रमेश उर्फ आला

सुब

(SDO @ Lalmonjha)



आज किया कबि में सीनिया पर सोमदेर हाल प्रच कडिगे- 15
 गांव मलाग आज कली है कि दिनांक 9/8/24 को गुरु प्रभापर
 डाटा पारित प्रस्ताव पर मेरे हस्ताक्षर हैं तथा मेरी मंजूरी
 में किया गया है। परन्तु विदु को 9 पर शक्ति प्रभु अक्षयलाल
 को सामुदायिक मंडल काका के बावत मेरी प्रभापर की सहमति है
 प्रेस कार्ड के बावत मुझे उच नहीं पता है। आज लिख न
 सुन लिया है।

RDAC

SADa


 (SDO (C) Jambhaya)

आज

15/5/25

आज किया जाता है कि मैं कबली का रान्केश दाल फं
 वरिं 04 जाँच कराया आज कल है कि दिनांक 9/5/24 को
 कुछ फंजायट हाथ पारित उस्ताद पर फोटो दस्तावेज है तथा
 मेरी माँपूदगी के किया गया है कि ~~कि~~ परन्तु दिनांक 9 पर
 शीतल पर दस्तावेज के सामुदायिक केन्द्र काका के बावत
 मेरी उ पंचायत की सदस्यता है पर के बावत मुझे मुझ
 नहीं पता है आज पर उ मुझे लगे है

RUAC

Babali

fme

(Sdo (U) Jamarbag)

भारत - 7/8/2025

भारत विकास कि मैं सीमा देवी पत्नी श्री
 सुनील चैय वरि नो 12 गाँव नारायण श्री
 स्वामी निवासी हूँ। दिनांक 9/8/2024 को
 पारित जलवाप पर मेरे हस्ताक्षर हैं तथा
 पशु अस्पताल नारायण में प्राथमिक में
 खाने में मेरी सहभागिता है। महतु पशु
 की रकम वापस मुझे कुद नली पत्र है।
 भारत लिख व पत्र लिखा है।

Rose

Seema Devi
 (Soo (Jamaica))

आमि सुखीयाम

आमि सुखीयाम कि म सुखिया कनी मी
 यकीय मिय गुण पयामत मनाम मी
 निवारी हूँ । गुण पयामत मनाम वरु
 धरित उस्ताव पिनाम १/अभय व १/अभय
 पर मरे हस्ताव न ह व मरुति मरे
 रसम शान्ति नदी वी । पशु-अपवाम
 मनाम म पेड़ मरुत कवित मुस मी
 मुह नदी पता ह । आमि लिखव
 गुण पिनाम ह ।

Roh.

सुखिया

मे

(100 (0) Janakia)

अज्ञान किता कि मु अरुण जिन के मे पर
 लेबर वर्क का कार्य करता हूँ। मैंने जानकी
 माह- 2025 में श्री संदीप राठी (पंच पति)
 तथा 2-3 अन्य पंचों के वधने पर
 पशु-अस्पताल, मनाना से एक कैंसर (द्रव)
 में पेटों की लड़ व हुंकी को गाँव
 जोरासी में आये गाँव की तरफ जोड़
 पर ले गया था। तथा मेरे को म
 कहा गया था कि किसी खाली जगह पर
 कहीं भी डाल देना। पेट किसने
 कहेवासे, इस बारे मुझे जगह कुछ
 नहीं पता। अज्ञान लिख व प६

लिखा है।

RDR
 Anuraj
 9813241094

Signature
 (SDO (C) Jamnagar)

आज 15/5/25

आज किया कि कि आनेक सही पुत्र रजिस्टर सिद्ध आज
 फंय 4/5/24 जाइ मनाक की एचडि विचार है विनाक 9/8/24
 का पारित उल्लास पर करे हस्ताक्षर नही है तथा पत्रु अस्पताल
 मनाक में सामुदायिक हेतु पर गोपि संहार है पत्रु के काले
 बाकत कुल उल्ला नही पला है आज लिका 3 फद लिका है

ROAC

Amul Rahr

Amul
 (SDo @ Jambhikar)

आज 15/5/25

आज किया जाता है कि मैं मंगीला प। श्री उपाय
 सिंह हाल पंच वरुं 17 गोरु मंगीला आज करती हूँ कि दिनांक
 9/8/24 को गुरु पंचांगत हाथ धारित उत्तर पर मेरे हस्ताक्षर
 हैं तथा मेरी मंगीला के किया गया है कि वरुं 9 पर मंगीला
 पत्रा अस्पताल के सामुदायिक हनु ककाने बावत मेरी ड पंचांगत
 की सदस्यी हूँ। ये कारन के बावत मुझे कुछ नहीं पता है।
 आज पद व सुक लेते हैं।

RUAC

Margeta

for

(SPO (U) Janakpur)

आनंद लिखा कि मैं कविता देवी पत्नी
श्री दिनेश जीतम पंच वाई नं 06
गैव मनाक जी स्वामी निवासी हूँ।

दिनांक 9/8/2024 को गुरु पंचमत्त महाराज
द्वारा पारित पुस्तक पर मेरे हस्ताक्षर
ना है क्योंकि मैं इस पुस्तक के
द्वारा श्री. हरिहर जी। पशु-अध्ययन
मंत्रालय में भेज जाने संबंधित मुद्दा
नहीं पता है। आनंद लिखा व
पृष्ठ लिखा है।
कविता देवी

for
(Dr. C. Jambhale)

Proceeding Book

कारवाई पंचायत

मनागा

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	3
	<p>पंच</p>	<p>आज दिनांक:- 09/08/2024 को गांव मनागा मनागा की बंधन संपन्न शक्ति रचना की प्रस्ताव की गयी। जिसमें निम्नलिखित कार्यवाही आगे में लगी गयी। यह है कि बंधन में संपन्न मनागा न मनागा कि गांव में पंचायत टुकड़े की- गांवों की रसीद बिल न:- 104 के तहत की गयी जिसमें अदायगी की जाती बनाया है इस बारे विचार करे। बास विचारकर ठाकी पंचायत स्थापना न निम्न लिखित कि इसकी प्रदायगी की जाती अन्ति है। इसकी कदायगी पंचायत फण्ड के सहाय न:- 50100088300920 है मु:- 198286 नंका का चंभ न:- 000054 रचना पुस्त पुरी मन्थवामि इन्टरप्राइज के नाम रसिद लिखा जाता है। चंभ जाती करने का अधिकार संपन्न की दिया जाता है प्रदायगी टुकड़े मकर प्रस्ताव की प्रति बंधन पंचायत फण्ड के सहायन की सहाय में लगी जाती है स्वीकार है। यह है कि बंधन में संपन्न मनागा न बनाया कि गांव में पंचायत शक्ति में नया लुभत बगनागा गना है। जिसमें विरा विर न:- 430 के तहत प्रानी टंक व प्रमरी स्वीकार है।</p>

सरपंच और पंचों के हस्ताक्षर

Proceeding Book

कारवाई पंचायत

Form No. 2

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	3
9/8/24		<p>इंड मॉडल व जनरेट किया गया। जिसमें अदायगी भी जमा है। इस बारे में विचार की नाइ विचारों को ध्यान में रखते हुए निर्णय लिया कि इसमें भी अदायगी भी जमा है। इसकी अदायगी पत्रों में दे रखी नं:- 50100088300920 है मु:- 34220-46 का बैंक नं:- 0000 55 बना इन्हें पार्स ARIMANT TRADING Co. के नाम जमा किया जाए है - बैंक जारी कर का अक्षिण संपत्ति को देया जाय है अदायगी के नकल उत्तर की उरि है मंत्र नरेश समाप्त की होना है नहीं जानी है स्वीकार है। अंश है कि बैंक में संपत्ति जमाया है गताया कि गांव में जालिया व गलिया में काफी गन्ना कमी हुई है विशेष जलवायियों ने काफी परेशानी हो रही है जिसमें मजदूरों का काम बननी सकता है करवाना जमा है मस नर विचार की नाइ विचारों को ध्यान में रखते हुए ने निर्णय लिया कि इन्हें कर करवाना जाना जाय है कि विधि पुरि है इस पर जो रखा होगा भी पत्रों में दे अदा करना जायगा। कार्य करवाना का</p>

अंश-III

पंच और पंचों के हस्ताक्षर

Proceeding Book

कारवाई पंचायत

Form No.2

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	3
<p>9/8/24</p>	<p>...</p>	<p>आयिनार सपने को नडिया जाग ही जाग पनामते पास व स्वीकार करनी है यह है कि बंद में सपने महोदया ने बताया कि गांव में करपा-पौषाह में परब व प्लास्टिक की कुर्सी की स्वीड की पानी की इस बंद विनाट है नाक विनाट्ट हाकी पनामते रहना न विनाट्ट विनाट्ट कि इस की स्वीड की पानी उल्टे की बंद पट्टे की स्वीड हागा में पनामते फल, से मदे विनाट्ट जाणगा । स्वीड का आयिनार सपने को नडिया जाग ही जाग पनामते पास व स्वीकार करनी है यह है कि बंद में सपने महोदया ने बताया कि गांव में निम्नाही रह जाह पट पात्र लगाया जान ही विनाट्ट विनाट्ट विनाट्ट उलाट है है 1. आबडाल मन्ने के पास । उपरोक्त जाह पट पात्र व ही जाह विनाट्ट जाह ही बंद बंद विनाट्ट मदी</p>

सरपंच और पंचों के हस्ताक्षर

Proceeding Book

कारवाई पंचायत

Form No. 2

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	3
9/6/84	<p>प: VII</p> <p>प: VII</p>	<p>गाँव विचारक हाकी पंचायत सदस्यों ने निर्णय लिया कि उन्हें कार्य मतदाता जाना जानकी के विरुद्ध लिखित है उस पर जो रजिस्ट्री होगा वे पंचायत कब से प्रस्ताव किया जाएगा। कार्य मतदान का आयोजन सरपंच को दिया जाता है। गाँव पंचायत पास व स्विकार करती है।</p> <p>महं है कि उन्हें में सरपंच महोदयों ने मतदाता के गाँव में पादमात्र पंचायत के पास सेट की रजिस्ट्री की जाती है उस नगर विचार करे।</p> <p>गाँव विचारक हाकी पंचायत सदस्यों ने निर्णय लिया कि उन्हें की रजिस्ट्री की जानी लिखित है इसकी रजिस्ट्री कृतकाल के आधार पर की जाती है। इस पर जो रजिस्ट्री होगा वे पंचायत कब से प्रस्ताव किया जाएगा। कृतकाल में व रजिस्ट्री का आयोजन सरपंच को दिया जाता है। गाँव पंचायत पास व स्विकार करती है।</p> <p>महं है कि उन्हें में सरपंच महोदयों ने मतदाता के गाँव में पादमात्र पंचायत के पास सेट की रजिस्ट्री बिल नं.-16411 के तहत की गयी जिसकी प्रस्तावना की जाती है उस नगर विचार करे।</p>

सरपंच और पंचों के हस्ताक्षर

Proceeding Book

कारवाई पंचायत

दिथि	हाथिर पंचों के नाम	कार्य जो किया गया
9/8/11		<p>नाम विन्नाकर हाथिर पंचायत इत्यादि के निर्माण लक्ष्य के इतर की शक्यता की जानी उनित, के दखनी प्रशासनी पंचायत पाठक के रनाग. नं:- 50100088300920 से पु:- 7000-1 के का, नं:- 000043 इना हस्त. पार्टी BANU RANG TELECOM के नाम धारी किया जात है - धर जारी करत का आधिकार संपन्न की वसियां जात है उक्त शक्यता. हस्त. प्रस्ताव की धरि उक्त मिनकर संपन्न. नं:- प्रशासनी की संग्रह मेनी जाती है संपन्न है यह है कि वीरक के संपन्न प्रशासनी के इना कि गांव में विकास कार्य करवात जात है, किना विरला निम्न प्रकार से है :- 1. मुगाव डों रणधर के प्रमाण से सोडू पूर नरपाव के प्रमाण तक गली रिपेट । 2. कुडों डों पूर के प्रमाण वाली गली रिपेट 3. स्वागत गेट से बंक तक किरनी रिपेट । 4. स्वागत गेट से पाडुपाव पाना चौक तक किरनी रिपेट । 5. स्वागत गेट से SM nodon स्कूल तक गली रिपेट । 6. आजाद डों, पंचायत के प्रमाण से धिगर</p>

सरपंच और पंचों के हस्ताक्षर

Proceeding Book

कारवाई पंचायत

Form No. 2

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	
11/8/24		<p>फौजरी के गन्नाएँ बरस गली निकाली।</p> <p>7. सतमाताओं का बहिष्कार जो जीट्टे की कर्मचारी नालिका रोड तक गली।</p> <p>8. जगदीश का हदिकिटे के नए से प्रयोग जोपान तक गली।</p> <p>9. पशु शवपटाई में सामुदायिक केन्द्र का निर्माण प्रयत्न कार्य करना जाने की वस पर विचार करें।</p> <p>बाई विचारक शान्ति फायर स्टलिया न निर्माण किया कि इन्हें कार्य करना जाने इच्छित की इन कार्य का प्रारम्भ किया करना जाने की वस पर न इच्छित होगा न प्रयास करके ही प्रदा किया जायगा। प्रारम्भ किया करना है नमक उस्ताई की उरी रु. 10 प्र. 0 समावस्था की साफ्ट. 500 (20) समावस्था की सेवा न गली जाने की विचार है।</p> <p>उपरोक्त प्रहं है कि बिक न सपने प्रहोषा न नहाया कि गाँव में उक्त क्वापन के उस्ताई नः- 70 डिप्टि. :- 06/08/24 के नहत निमास कार्य के प्रारम्भ किया करना गये की विचार विमल निम्नपना है है :-</p>

प और पंचों के हस्ताक्षर

Proceeding Book

कारवाई पंचायत

Form No. 2

131

दिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	3
9/8/24	[Faint handwritten names]	<p>मट है कि बंद में सड़पने तहसीला न नरपना कि गांवों में स्टेशन में नानी बनाया व प्रायः उगी उगी व गिल्ले कि स्टेशन में राउड अप करना जाना है। उस राई प्रिनाट करे। राउड विचारत हाजि पनापने सच्यो न निर्णय लिया कि इस कार्य करना जाना उचित है वरत पर जी स्पर्त होगा नी पनापने कष्ट से अडा किया जाएगा। कार्य करने का आयनाट सडपने की दिना जाय है उक्त पनापने जाल व लकीर करनी है। मट है कि बंद में सड़पने तहसीला न नरपना कि गांवों में गांगी रागशात घाट की नानी कार्यसघास व सडपतनाट बल्यो पगा हुआ है किनसे आयनाटिका को प्रय जाने में नानी परेशानी होनी है वरत प्रिनाट करे। राउड विचारत हाजि पनापने सच्यो न निर्णय लिया कि इसकी सकार्य करवाई जपी उचित है। इसकी सकार्य इम्पट हरी तथा करवाई जानी है वरत पर जी स्पर्त होगा नी पनापने कष्ट से अडा किया जाएगा।</p>

पंच और पंचों के हस्ताक्षर

नक़ल जमाबंदी (ऑनलाइन जमाबंदी)



गाँव : Manana

तहसील : समालखा

जिला : पानीपत

साल : 2019-2020

Type : Online Jamabandi

1	2	3	4	5	6	7	8	9	10	11
खेपट या जमाबंदी न.	खतानो न.	नाम तरफ या पत्नी	विवरण सहित मालिक नाम	विवरण सहित काश्तकार	कुप या सिंचाइ के अन्य साधन का नाम	नम्बर खसरा या मुरब्बे और किले का नम्बर	रकबा और किस्म जमीन	दर और संख्या के ब्यौर के साथ लगान जो मुजारा देता है	हिस्सा या हकीयत का पैमाना और बाछ का दंग	अभियुक्ति
1650 // 1520	1993		पशुपालन विभाग(हरियाणा) यासीदेह	मकबूजा मालक		221	4-9 मै. मु. पशु हस्पताल		कब्ज़ा	